

Position in respect of anti-poverty programmes in urban areas is given below:

- (i) **Self Employment Programme for Urban Poor:** The scheme is implemented by public sector banks and the Central Government provides capital subsidy at the rate of 25% of the total amount of loan and is routed through the public sector banks. The Central Government releases the subsidy to the RBI. There is no statewise allocation of funds under the scheme. During the period 1988-91, a sum of Rs. 76.65 crores has been released to RBI.
- (ii) **Nehru Rozgar Yojana:** Information is being collected and will be laid on the Table of the House.

#### **Deposits of Pyrites in Sikar District**

46. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether huge deposits of pyrites have been found in Sikar district of Rajasthan;

(b) whether Pyrites and Chemicals Limited has formulated a plan to set up a sulphuric acid and superphosphate plant there; and

(c) the time by which it is likely to be approved by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) and (c) Pyrites, Phosphates and Chemicals Limited, a public sector company, has submitted a Detailed Project Report

and a proposal for setting up a plant to manufacture sulphuric acid and single superphosphate. No date by which the project is likely to be approved, can be given.

[English]

#### **Pineapple Processing Industry in Kerala**

47. SHRI P.C. THOMAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the European Economic Community or any other funding agency has agreed to finance for establishing Pineapple Processing Industry at or near Muvattupuzha in Kerala;

(b) whether EEC or any other external agency has caused inspection to that effect; and

(c) if so, with what result?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) and (b). A horticulture and Agro Processing Developmental Project including Pineapple Processing in the State of Kerala was prepared and posed for EEC assistance. The EEC's Appraisal Mission visited various parts of Kerala and appraised the project.

(c) The draft technical and administrative provision on the project have been approved by the Govt. of India, Govt. of Kerala and the EEC.

#### **Rural Roads Corporation**

48. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a Rural Roads Corporation; and

(b) if so, the main features thereof and by what time it is likely to be set up?

THE MINISTER OF STATE IN THE  
MINISTRY OF RURAL DEVELOPMENT  
(SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise.

#### Decentralisation of Industries

49. SHRI LAETA UMBREY: Will the  
PRIME MINISTER be pleased to state:

(a) the specific steps taken by the  
Government for decentralisation of indus-  
tries;

(b) the numbers of small, medium and  
large scale industries, State-wise; and

(c) the achievement of the Government  
after the announcement of the new Industrial  
policy upto date?

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (PROF. P.J.  
KURIEN): (a) Under the new Industrial Pol-  
icy, there is no requirement of obtaining  
Industrial approval from the Central Govern-  
ment in locations other than cities of more  
than one million population except for a short  
list of 18 industries subject to compulsory

licensing. An entrepreneur is free to locate  
an Industrial unit anywhere in India as long  
as it conforms to the locational policy of the  
Government and subject to zoning and land  
use regulations and environment legislation.

(b) A statement indicating the number of  
existing units registered with the DGTD in  
the organised sector and in the small scale  
sector registered with the State/UT Director-  
ate of Industries, is attached.

(c) Under the new Industrial Policy, and  
entrepreneur is only required to file Industrial  
Entrepreneurs Memorandum (IEM) with  
Secretariat for Industrial Approval mainly for  
data purposes. Powers have been dele-  
gated to the Reserve Bank of India for grant  
of automatic approval for direct foreign in-  
vestment upto 51% foreign equity in high  
priority industries as well as for grant of  
foreign technology agreements covered  
within the specified parameters. Foreign  
Investment Promotion Board has also been  
set up to invite and facilitate investment in  
India by international companies in projects  
which are considered to be of benefit to the  
Indian economy and which do not fall within  
parameters of existing policy. MRTP Act,  
1969 has been amended through an Ordinance  
on 27th September, 1991 doing away  
with the requirement of clearance of Depart-  
ment of Company Affairs under Section 21  
and 22 of the said Act.